

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/80(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	INDIAN BANK VS MRS SARAH PARWAIZ PERSONAL GUARANTOR OF M/S PRIME TECHNOPLAST PRIVATE LIMITED
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

None

ORDER

1. None for the parties.
2. Since the Petitioner has not proposed any name of Insolvency Professional, we therefore, appoint **Mr. Anil Kumar Murarka, IBBI Registration No. IBBI/IPA-002/IP-N-01081/2021-2022/13630, email ID: anilmurarka@gmail.com; Mob. No. 9830051304** as Resolution Professional, in exercise of the power conferred under Section 97 of the IBC, 2016. The Resolution Professional is directed to file declaration within seven days from the date of receiving this Order to the effect that he fulfils all the requirements for being appointed as Resolution Professional in the matter.
3. The RP will be paid a remuneration of **Rs. 75,000/- (Rs. Seventy-Five Thousand)** for the assigned job.
4. Registry is directed to issue notice forthwith to the Resolution Professional by way of speed post and by e-mail and place the tracking information on record.
5. Registry is also directed to issue notice to the Personal Guarantor by way of speed post and by email and tracking information on record.

6. The Resolution Professional shall be served notice along with a copy of the Petition and upon receipt of the Notice, Resolution Professional will file his report in terms of Section 99 of the IBC within a period of 10 days thereafter and serve Report on the Personal Guarantor, Corporate Debtor as well as Financial Creditor.
7. The Personal Guarantor upon receipt of the Report will raise objection, if any, within a period of one week thereafter.
8. Hard copy of the petition be made available in the meantime.
9. List this matter for consideration on **11.06.2024** on the basis of Report of RP and objection, if any.
10. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsels for information and for taking necessary steps.
11. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)